

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.229/2018 in O.A. No.1177/2018

Friday, this the 13th day of April 2018

**Hon'ble Mr. Justice Dinesh Gupta, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Mr. Gajender Singh
Junior Engineer (Electrical)
Employee Code 145864
Age 59 years
s/o late Mr. M L al
r/o Flat No.4, Satya Kutumb
Vinay Marg, Chanakya Puri
New Delhi – 110 021

(Mrs. Rashmi Chopra, Advocate)

..Applicant

Versus

Sh. Naresh Kumar, IAS
Chairman
New Delhi Municipal Council
Palika Kendra, New Delhi

(Mr. Vaibhav Agnihotri, Advocate)

..Respondent

O R D E R (ORAL)

Mr. K N Shrivastava:

Mr. Vaibhav Agnihotri, learned counsel for respondent appears on advance notice and submits that it was an inadvertent mistake committed by the office of respondent to effect deduction from the salary of the applicant for the month of March, 2018. On instructions, he submits that this mistake is going to be rectified and recovered amount will be refunded back to the applicant within a period of three weeks.

2. In this view of the matter, this C.P. is closed.

(K.N. Shrivastava)
Member (A)

April 13, 2018
/sunil/

(Justice Dinesh Gupta)
Chairman